

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.6937 OF 2004

RAJENDRA AGRICULTURAL UNIVERSITY

Appellant (s)

VERSUS

ASHOK KUMAR PRASAD & ORS.

Respondent(s)

(With appln(s) for stay)

With Civil Appeal No.6933 of 2004

(With appln.(s) for stay and prayer for interim relief)

Civil Appeal No.6934 of 2004

(With appln.(s) for stay, restoration, c/delay in filing appln. for restoration, substitution of legal representatives of the deceased respondent, c/delay in filing substitution appln. and prayer for interim relief)

Civil Appeal No.6935 of 2004

(With appln.(s) for stay, restoration, c/delay in filing appln. for restoration, substitution of legal representatives of the deceased respondent, c/delay in filing substitution appln. and prayer for interim relief)

Civil Appeal No.6936 of 2004

(With appln.(s) for stay and prayer for interim relief)

Civil Appeal No.6938 of 2004

(With appln.(s) for stay and prayer for interim relief)

Date: 17/01/2008 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Appellant(s) Mr. Ambhoj Kumar Sinha,Adv.

For Respondent(s)

Mr. P.S. Mishra,Sr.Adv.

Mr. M.K. Choudhary,Adv.

Dr. S.K. Verma,Adv.

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Mr. B.B. Singh,Adv.

Mr. Gopal Singh,Adv.

Mr. Anukul Raj,Adv.

UPON hearing counsel the Court made the following

ORDER

The interlocutory applications for restoration, condonation of delay in filing applications for restoration as well as applications for substitution and substitution applications are allowed.

Six weeks' time is allowed to take steps for fresh service upon the legal representatives of the deceased respondents.

Dasti service, in addition, is permitted.

Place all the appeals after service of notice is complete in all the matters.

[T.I. Rajput]
A.R.-cum-P.S.

[Om Prakash]
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.6934 OF 2004

Rajendra Agricultural University ...Appellant(s)

Versus

Chandra Bhal Ojha and Ors. ...Respondent(s)

With Civil Appeal No.6935 of 2004

O R D E R

The interlocutory applications for restoration, condonation of delay in filing applications for restoration as well as applications for substitution and substitution applications are allowed.

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.....J.
[B.N. AGRAWAL]

.....J.
[G.S. SINGHVI]

New Delhi,
January 17, 2008.